

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20671 of 2017

(Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-01/2017-ST dated 18.01.2017 passed by the Commissioner of Central Excise, Customs and Service Tax (Appeals - I), Cochin.)

Shri. Johnson A G

Jeyar Travels, IKM Complex,
Kodungallur Road, Tana,
Irinjalakuda,
Thrissur District,
Kerala - 680 121.

.....**Appellant(s)**

Versus

**Commissioner of Central Excise, Customs
and Service Tax (Appeals - II),**

C.R. Building, I. S. Press Road,
Cochin - 18.

.....**Respondent(s)**

APPEARANCE:

Ms. Maya Menon, Advocate for the Appellant.

Mr. Rajashekar. B.N.N, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE SMT. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 21814 /2025

Date of Hearing: 17.11.2025

Date of Decision: 17.11.2025

PER : R. BHAGYA DEVI

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate

in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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